

(c) the number of cases where landlords refused to accept the renewed lease agreements during 1989 and 1990 (so far);

(d) whether the Bank has vacated the premises in case landlords did not agree to accept the new lease agreements and requested for vacation of flats;

(e) if not, the reasons therefor; and

(f) the action, if any, proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) United Bank of India has reported that it has taken 115 flats on lease in Delhi for its employees as on date.

(b) It is the endeavour of the Bank to get the lease deeds renewed on their expiry.

(c) According to Bank, landlords have refused to accept the renewed lease agreements in 33 cases during 1989 and 1990 (so far);

(d) to (f). The Bank has reported that it has vacated 30 flats so far after taking into account the genuine difficulties of the landlords. In the remaining cases the Bank has not been able to make alternative arrangements and is also not convinced about the genuineness of the demand of the landlords for vacation.

Acquisition of premises on lease/rental basis, renewal of lease deeds and vacation of premises are matters of day to day operations of the Banks and decisions in this regard are taken by banks themselves on commercial considerations. Government do not interfere in such day to day operations of the Banks.

Concessional Rate of Customs duty to Hindustan Photo films Manufacturing Company Ltd.

10467. SHRI P.G. NARAYANAN: Will the Minister of FINANCE be pleased to state:

(a) whether concessional rate of customs duty was granted around 1982 onwards to Hindustan Photo Films Mfg. Co. Ltd., only after taking into consideration the Excise duty, Sales tax, conversion cost and large investment made by Government in the Hindustan Photo Films Mfg. Co. Ltd., for expansion programme for integrated manufacture of all photo-sensitised goods;

(b) whether the same method was adopted in granting concessional rate of customs duty to private sector units; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Presumably the reference is to the concessional rates of customs duty on import of photo sensitised goods. Initially, import duty concession was granted around 1976 for import of colour jumbo films for processing into colour cine films. Import duty concessions for import of jumbo rolls of other photo-sensitised goods were also extended subsequently at various concessional rates. The duty concessions available under the relevant notifications are not confined to Hindustan Photo Films Manufacturing Company Limited and can be availed of by any importer so long as he fulfils the conditions stipulated in the relevant notifications.

(b) and (c). In view of (a) above, does not arise.

Loans Sanctioned by Delhi Financial Corporation

10468. SHRI M.S. PAL: Will the Minister of FINANCE be pleased to state: